

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

C.P.(IB)/4(MP)2021

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH AT
AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.03.2021**

Name of the Company: STI Infrastructure Ltd
V/s
Agroh Infrastructure Developers Pvt Ltd

Section 9 IBC, 2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER
(through video conferencing)**

None appeared on behalf of the Petitioner, however, a pursis is received from the side of the Petitioner requesting for withdrawal of the instant petition.

The permission is granted.

Accordingly, the instant petition is dismissed as withdrawn.


**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**

Dated this the 26th day of March, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**